

Ministries/Departments. The requisite information regarding the number of Section Officers eligible for promotion on the basis of eligibility conditions is not centrally maintained.

(c) According to the information received from various Ministries/Departments, the number of vacancies in the grade of Under Secretary is 53.

(d) No Select List for regular promotion to the grade of Under Secretary could be prepared after the 1986 Select List, due to protracted litigation regarding *inter se* seniority of directly recruited and promotee Section Officers. Consequently, ad-hoc promotions only were being made, which have been temporarily help up as an application has been filed in the Supreme Court for getting the position of law regarding certain claims of SC/ST officials clarified, and the disposal of that application is awaited.

[Translation]

LPG Coupons

5329. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) whether the members of Advisory Committee attached Ministry are given more LPG coupons than other Members of Parliament; and

(b) if so, the rationale behind such discrimination among Member of Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) Yes, Sir. The Members of Parliament who are members of the Consultatives Committee attached to the Ministry of Petroleum & Natural Gas had pleaded with the Minister of Petroleum & Natural Gas that being members of this committee, a large number of members of the public approached them for release of LPG connections on priority. Since such members are associated with the affairs of the Ministry of Petroleum and Natural Gas and more people may be approaching them, it was considered appropriate to give a quota of 30 LPG priority vouchers per quarter to such MPs against the entitlement of 25 priority vouchers to other Member of Parliament.

[English]

Cancellation of Lease

5330. SHRI GIRDHARI LAL BHARGAVA : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 8324 on May 12, 1993 and subsequently the statement laid on the Table of the House and state :

(a) the action taken by the DDA to cancel the lease of those 42 allottees who had constructed an additional third storey unauthorisedly in 188 LIG double storey flats, in Phase-I, Ashok Vihar Delhi;

(b) whether there is an increase in the number of such unauthorised construction and if so, the action taken/ propose to be taken by DDA in consultation with MCD for demolishing the unauthorised structures; and

(c) the action taken against the officials who are responsible for unauthorised constructions ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY AT PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The DDA has reported that action for cancellation of the lease of the allottees in cases of unauthorised construction is taken only as an additional measure when it is otherwise not possible to remove such unauthorised construction. As the area in question stands denotified and the action to remove the unauthorised construction is to be taken by MCD, the lease deeds of the concerned flats have not been cancelled.

(b) The MCD has reported that there is no increase in the number of unauthorised constructions in 188, LIG double storey flats, Ashok Vihar, Phase-I.

(c) Does not arise.

Encroachment on Government Land

5331. SHRIMATI SUBHAWATI DEVI : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 7716 on 5th May, 1993 regarding "encroachment on Government land in Netaji Nagar" and state :

(a) whether the Delhi Administration had asked CPWD to take over the site from the Land Acquisition Collector without waiting for the removal of boundary wall etc;

(b) if so, the action taken by the CPWD to take over the land for the construction of Central Government staff quarters; .

(c) the number of buildings that have come up on this Governemnt land and whether the Government of Delhi provided water and electricity to these illegal buildings on the Government land; and

(d) whether therer is any proposal to get this Government land in Anant Ram Dairy vacated from the encroachers; if so, by when and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. V. VENKATESWARLU) : (a) Yes, Sir.

(b) Before taking over, the site it was found that almost all the area was unauthorisedly encroached upon by the illegal intruders. As it was practically not feasible for the CPWD to construct Central Government Quarters, the possession of the land could not be taken over by the CPWD.

(c) As per information available, approximately 143 buildings have come up on this land and there are about 200 plots. Regarding provision of electricity/water connections by the NDMC, the exact position in this regard is being ascertained.

(d) A proposal being considered is to take over the entire extent of acquired land on "as is, where is" basis and then to sell the unauthorisedly built plots to the concerned persons on market rate along with penalty. The unbuilt plots will be safeguarded by the CPWD and if not found useful for Govt. accommodation, these will be disposed off to the best advantage of Government.

[Translation]

Houses for Government Employees

5332. SHRI RADHA MOHAN SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have formulated/proposed to formulate any scheme for construction of new houses for Government employees; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The details of the houses proposed to be taken up for construction are as under :

Bhubaneshwar	133
New Delhi	4973
Calcutta	84
Mumbai	1096
Madras	56
Srinagar	216
Dehradun	44
Guwahati	80
Simla	60
Gangtok	18
Total :	6760

[English]

Pulse Mills

5333. SHRI VISHVESHWAR BHAGAT : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the total number of pulse mills, set up in Madhya Pradesh for the processing of pulses till March 1996;

(b) whether sufficient provisions have been made under the National Development Plan to export the pulses; and

(c) if so, the effort made by the Government in this regard

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The information is being collected from the State Government and will be laid on the Table of the House.

(b) and (c) A provision of Rs. 34.38 crores has been made for the year 1996-97 under the centrally sponsored National Pulses Development Project with the objective of increasing the production and productivity of pulses. There is no specific component under the scheme for export.

Cultural Institutions

5334. SHRI SOMJIBHAI DAMOR : Will the PRIME MINISTER be pleased to refer to the replies to USQ No. 1902 and 2587 dated August 14, 1995 and December 12, 1995 and state :

(a) the details of the reports submitted by the various inspectors who inspected the different cultural institutions mentioned in part (a) of USQ No. 1173 of 2.3.1994 as also other cultural organisations that were inspected :

(b) whether the reports have been analysed and action taken thereon; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) As per inspection reports, there has been misuse in the premises of different cultural institutions mentioned in the USQ No. 1173 for 2.3.1994.

(b) and (c) Yes, Sir. The Bhartiya Kala Kendra and Gandharva Maha Vidyalaya have made the payment of misuse charges. The premises of the Indian Council of World Affairs have been re-entered and in the case of Sri Ram Centre, the institution is being asked to make the payment for the misuse charges.